

**Misc. Appl No : 249/2019
ED Vs. Sanjay Bhandari & Ors.**

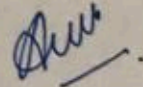
19.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present : Sh. N. K. Matta and Sh. Mohd. Faraz, Ld. SPPs for ED.
Sh. Aman Mor, EO for ED.
Sh. Avnish Arputham, Ld. Counsel for accused Sanjay Bhandari.
Sh. Abhaid Parekh, Ld. Counsel for non-applicant no.10, Sonia Bhandari and non-applicant no. 11 Ayushi Bhandari.
Sh. Binesh Khatri, Ld. Proxy counsel for Sh. Yusuf Khan, Ld. Counsel for non-applicants no. 1 to 7, 13 and 14.
Sh. Rahat Bansal, Ld. Counsel for for non-applicant no.16.

Sh. Avnish Arputham, Ld. Counsel for accused Sanjay Bhandari submits that main counsel Sh. Akhil Sibal is not well and matter may be adjourned. Matter is taken up at 10 a.m on the request of Ld. Counsel of accused Sanjay Bhandari although it is listed for 11.30 a.m.

Put up at 11.30 a.m.



**(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/19.09.2020**

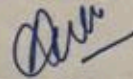
11.30 A.M

Present : Sh. N. K. Matta Ld. SPP for ED.
Sh. Mahesh Gupta, DD for ED.
Sh. Arbab Malik, Ld counsel for non-applicant no. 15 Amarjeet Motor Finance Pvt. Ltd.

Put up on 03.10.2020 for further arguments.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



**(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/19.09.2020**

RC No. : 217-2013-A-0003
Branch : CBI/AC-II/New Delhi
U/S : 120B, r/w 420 IPC and Section
7, 8, 9, 12 & 13(2) r/w 13(1) (d) of
P.C. Act, 1988
CBI Vs. S.P. Tyagi & Ors.

19.09.2020

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Present: Sh. D. P. Singh, Ld. SPP with Sh. Manu Mishra, Ld. Counsel for CBI.

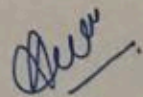
Sh. R. A. Yadav, Addl. SP for CBI.

Ld Counsel for CBI submits that he has filed soft copy of the supplementary chargesheet at the email ID of the Court on 18.09.2020. He further submits that there are five boxes of documents to be filed alongwith chargesheet.

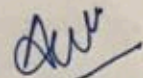
He further submits that he will be filing documents alongwith hard copy of the chargesheet on 21.09.2020.

Put up on 21.09.2020 for consideration.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.



The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)

Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/19.09.2020

CC No. : 01/2015
ECIR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

19.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N. K. Matta and Mohd. Faraz Ld. SPPs for ED.
Sh. Rajat Manchanda, Ld. Counsel for Rajiv Saxena.

Some clarifications sought from Counsel for accused as well as Counsel for ED.

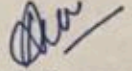
Put up on 21.09.2020 at 10.30 a.m. for order on application filed by Rajiv Saxena for permission to travel abroad and on application filed by CBI for impleading them in the proceedings on the aforesaid application.

At this stage, Reader pointed out that accused Shivani Saxena has filed an affidavit in compliance of order passed by this Court permitting her to travel abroad.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.



The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)

**Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/19.09.2020**